

Vigilance Commission and in one case of this type referred to Central Government by the State Government advice of the Commission has been obtained.

Employees Provident Fund Scheme

3125. Shri Ram Harkh Yadav: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Government have further amended the Employees Provident Fund Scheme, 1962 so as to make it applicable to the Tobacco Industry in the country;

(b) if so, the main features of the amendments; and

(c) its broad effect?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) Yes.

(b) As a result of the amendments, the Employees' Provident Fund Scheme, 1962, has been extended to establishments engaged in the stemming, redrying, handling, sorting grading or packing of tobacco leaf with effect from the 30th June, 1965, and to establishments engaged in the manufacture of cigars, zarda, snuff, qivam and guraku from tobacco with effect the 30th June, 1966.

(c) Approximately 45 thousand employees working in about 498 establishments in the Tobacco Industry are now enjoying the benefit of provident fund.

Selection Grade for U.D.Cs.

3126. Shri Ram Harkh Yadav: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have made provision for a limited Departmental Competitive examination for inclusion in the select list of Upper Division Clerks in the Central Secretariat Clerical Services;

(b) if so, the details thereof; and

(c) whether any age-limit has been fixed for the eligibility for the competition?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes Sir.

(b) and (c). The details of the examination and the age and other eligibility conditions are given in the copy of Central Secretariat Clerical Service (Upper Division Grade Limited Departmental Competitive Examination) Regulations, 1966 laid on the Table of the House. [Placed in Library. See No. LT-6884/66].

Facilities in New Schools

3127. Shri M. K. Kumaran: Will the Minister of Education be pleased to state:

(a) whether it is a fact that most of the newly started schools, both in Government and private sectors in Kerala are without necessary equipment of facilities;

(b) whether it is also a fact that some of the Government schools are even without the necessary staff; and

(c) if so, the steps taken to improve the position in this regard?

The Minister of Education (Shri M. C. Chagla): (a) to (c). Information is being collected from the State Government and will be laid on the Table of the House when received.

Withdrawal of cases against Kerala Students

3128. Shri M. K. Kumaran: Will the Minister of Home Affairs be pleased to state:

(a) the number of cases against students in connection with food agitation in Kerala which have been withdrawn and the number of cases still pending;

(b) whether it is a fact that the consultative committee on Kerala had recommended the withdrawal of cases against students; and